

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20802/2003

(From the judgement and order dated 19/09/2003 in OP No. 6293/2003 of The HIGH COURT OF KERALA AT ERNAKULAM)

R. JAGADEESWARAN & ANR.

Petitioner(s)

VERSUS

MADHAVAN PILLAI

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for interim relief and office report)

Date: 31/03/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mr. Romy Chacko,Adv.

For Respondent(s)

Ms. Malini Poduval,Adv.

UPON hearing counsel the Court made the following

O R D E R

In spite of the time granted, rejoinder-affidavit has not been filed.
Counsel prays for some

more time to do the needful, which is declined.

To be listed in the category of complete after notice cases.

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